

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3828
TO BE ANSWERED ON 11.08.2023

CENTRES FOR CHILD PROTECTION

3828. SHRI DILIP SAIKIA:
SHRI NARANBHAI KACHHADIYA:
SHRI DEVJI M. PATEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken into cognizance the increased need for providing protection for large number of children who got orphaned during the recent pandemic across the country, State-wise and district-wise including North Eastern States, Gujarat and Rajasthan;
- (b) if so, the steps taken by the Government to address the need for increasing the number of centers for child protection;
- (c) whether the Government has established more number of Child Care Institutions across the country, especially in said States, if so, the details thereof, State/UT-wise; and
- (d) if not, whether the Government is planning to do the same?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b): The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) as amended in 2021 which is the primary legislation for ensuring the safety, security, dignity and well-being of children including orphans. As per the JJ Act, 2015, 'orphan' is defined as the child, who is without biological or adoptive parents or legal guardian; or whose legal guardian is not willing to take, or capable of taking care of the child. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. The primary responsibility of implementation of the JJ Act lies with the respective State/UT Government. JJ Act, 2015 mandates that the State Government to establish and maintain in every district or a group of districts, either by itself, or through voluntary or non-governmental organisations, Child Care Institutions for care and rehabilitation of any child in need of care protection or any child alleged to be in conflict with law, under this Act.

Ministry is implementing Mission Vatsalya Scheme through the States/UTs including North Eastern States, Gujarat and Rajasthan for care, protection, rehabilitation and reintegration of children in difficult circumstances. Under Mission Vatsalya Scheme, financial assistance is provided to State Governments and UT Administrations for the children in difficult circumstances as well as for setting up and maintenance of Child Care Institutions (CCIs) and funds for Non-Institutional Care. As per Mission Vatsalya Scheme, State/UT Governments have to constitute a Sponsorship and Foster Care Approval Committee under the chairpersonship of District Magistrate in every district to review and sanction sponsorship (for preventive settings only) and Foster Care fund.

Further, PM CARES for Children scheme supports the children who have lost both parents or surviving parent or legal guardian or adoptive parents due to COVID-19 pandemic. The objective of the Scheme is to ensure comprehensive care and protection of Children in a sustained manner, and enable their wellbeing through health insurance, empower them through education and equip them for self-sufficient existence with financial support till 23 years of age. The scheme is accessible through an online portal i.e. pmcaresforchildren.in. Children are entitled to receive monthly stipend between the age of 18 and 23 years, by investing the corpus of Rs.10 lakhs into Monthly Income Scheme of Post Office. They are entitled to receive the amount of Rs.10 lakh on attaining the age of 23 years. Under the scheme, provision has been made for admission in the nearest Kendriya Vidyalaya Sangathan/Kasturba Gandhi Balika Vidyalaya or Private Schools. Further, scholarship of Rs.20,000/- are provided to all school going children of class 1-12. Children are also assisted in obtaining education loan for Professional courses / Higher Education in India for which interest is borne by PM CARES Fund. All children have been enrolled under Ayushman Bharat Pradhan Mantri - Jan Arogya Yojna (AB PM-JAY) with a health insurance cover of Rs.5 lakh. The coverage of health insurance would be provided till they attain the age of 23 years. Children can also avail the benefits of 'Swanath Scholarship Scheme for Students' which is being implemented by All India Council for Technical Education (AICTE) to study further in AICTE approved Institutions and courses. Under the scheme, Rs.50,000/- per annum is provided to each student for every year of study (i.e. maximum 4 years for first year admitted Degree students and maximum 3 years for Diploma Students) as lump sum amount towards payment of college fee, purchase of computer, stationery, books, equipment, software etc. These children are also covered under the initiative of AICTE, "Kaushal Augmentation and Restructuring Mission of AICTE" (KARMA), for all AICTE approved institutions in the country to overcome the dual challenge of scarcity of skilled manpower in jobs and low skill level of those who are presently in jobs. State-wise details of children benefited under the PM CARES Scheme are at **Annexure - I**.

(c) & (d): Child Care Institutions (CCIs) provide for boarding & lodging, age-appropriate education, access to vocational training, recreation, health care, counselling etc. States/UTs submit proposals for setting up of CCIs under the Mission Vatsalya Scheme as per their need and requirement. Under section 54 of the Juvenile Justice (Care and Protection of Children) Act, 2015, the State Governments have to appoint Inspection Committees and under section 53, to assess the basic facilities and infrastructure of the Institution for maintaining their standards such as food, shelter, clothing and medical attention. State-wise details of Child Care Institutions funded under Mission Vatsalya scheme (as on 31.03.2023) are at Annexure-II.

The Ministry regularly follows up with the State / UT Governments so as to ensure that Child Care Institutions (CCIs) adhere to standards of care as per the JJ Act, 2015 provisions. Various advisories have been issued to all State/UTs regarding effective implementation of the Mission Vatsalya Scheme.

Ministry has time and again requested all States/UTs regarding adhering to the procedures stipulated under JJ Act, 2015 and Rules thereunder relating to physical infrastructure, clothing/bedding/toiletries, sanitation & hygiene, Nutrition and Diet scale, Medical care, mental health, Education, etc.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (A) AND (B) OF THE LOK SABHA UN-STARRED QUESTION NO.3828 FOR 11.08.2023 RAISED BY SHRI DILIP SAIKIA, SHRI NARANBHAI KACHHADIYA AND SHRI DEVJI M. PATEL REGARDING CENTRES FOR CHILD PROTECTION

STATE-WISE DETAILS OF CHILDREN BENEFITED UNDER PM CARES SCHEME

Sl. No.	State Name	No. of children
1	ANDAMAN & NICOBAR ISLANDS	0
2	ANDHRA PRADESH	351
3	ARUNACHAL PRADESH	8
4	ASSAM	55
5	BIHAR	73
6	CHANDIGARH	12
7	CHHATTISGARH	109
8	DADRA & NAGAR HAVELI & DAMAN & DIU	12
9	DELHI	148
10	GOA	6
11	GUJARAT	223
12	HARYANA	95
13	HIMACHAL PRADESH	25
14	JAMMU AND KASHMIR	18
15	JHARKHAND	49
16	KARNATAKA	231
17	KERALA	112
18	LADAKH	0
19	LAKSHADWEEP	0
20	MADHYA PRADESH	432
21	MAHARASHTRA	836
22	MANIPUR	20
23	MEGHALAYA	13
24	MIZORAM	14
25	NAGALAND	14
26	ODISHA	108
27	PUDUCHERRY	13
28	PUNJAB	38
29	RAJASTHAN	210
30	SIKKIM	0
31	TAMIL NADU	394
32	TELANGANA	257
33	TRIPURA	0
34	UTTARAKHAND	44
35	UTTAR PRADESH	441
36	WEST BENGAL	57
Total		4418

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (C) AND (D) OF THE LOK SABHA UN-STARRED QUESTION NO.3828 FOR 11.08.2023 RAISED BY SHRI DILIP SAIKIA, SHRI NARANBHAI KACHHADIYA AND SHRI DEVJI M. PATEL REGARDING CENTRES FOR CHILD PROTECTION

STATE-WISE DETAILS OF CHILD CARE INSTITUTIONS FUNDED UNDER MISSION VATSALYA SCHEME (AS ON 31.03.2023)

Sl. No.	State	Total CCIs
1	Andhra Pradesh	84
2	Arunachal Pradesh	11
3	Assam	67
4	Bihar	78
5	Chhattisgarh	83
6	Goa	25
7	Gujarat	78
8	Haryana	49
9	Himachal Pradesh	38
10	Jammu and Kashmir	39
11	Jharkhand	50
12	Karnataka	154
13	Kerala	47
14	Madhya Pradesh	104
15	Maharashtra	112
16	Manipur	86
17	Meghalaya	54
18	Mizoram	49
19	Nagaland	44
20	Orissa	140
21	Punjab	27
22	Rajasthan	156
23	Sikkim	23
24	Tamil Nadu	221
25	Tripura	34
26	Uttar Pradesh	100
27	Uttarakhand	33
28	West Bengal	164
29	Telangana	62
30	Andaman & Nicobar	10
31	Chandigarh	8
32	Dadra & Nagar Haveli and Daman & Diu	4
33	Ladakh	1
34	Lakshadweep	1
35	NCT of Delhi	39
36	Puducherry	30
Total		2305
